

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 104

CP(IB) No. 279/Chd/Pb/2023

IN THE MATTER OF:

Parvesh Mangla

...Petitioner

Under Section: 94(1), IBC 2016

Order delivered on 04.07.2024

CORAM:

SH. UMESH KUMAR SHUKLA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner:	Mr. APS Madaan, Advocate
	Ms. Vibhu Aggarwal, Advocate
For the RP:	Ms. Preeti Yadav, Advocate
For the Union Bank of India (Creditor)	Mr. Akant Kumar Mittal, Advocate

ORDER

Rejoinder to the reply filed by RP vide Diary No. 03204/5 dated 13.05.2024, similarly, Rejoinder has been filed by Ld. Counsel for the Petitioner vide Diary No. 03204/6 dated 15.05.2024. Both are taken on record. It is stated by Ld. Counsel for the Creditor i.e. Union Bank of India that he also wants to file objections against the report of RP. Let the same be filed within one week with a copy in advance to the counsel opposite. Ld. Counsel for the RP is directed to supply the copy of the rejoinder to the opposite counsel during the course of the day. Let the matter be listed on 22.08.2024.

Sd/-

Sd/-

(UMESH KUMAR SHUKLA)
MEMBER (T)
Preeti

(HARNAM SINGH THAKUR)
MEMBER (J)